महाराष्ट्र, गुजरात, मध्य प्रदेश और उत्तर प्रदेश में गैस पर आधारित उर्वरक संयंत्र

5876. श्री राजेश्वर : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात और महाराष्ट्र में गैस पर आधारित उर्वरक संयंत्र कितने हैं;

(ख) इन दोनों राज्यों के लिए सरकार ने कितने नए संयंत्र स्वीकृत किए हैं;

(ग) क्या राजस्थान, मध्य प्रदेश और उत्तर प्रदेश की सरकारों ने बम्बई हाई और साऊथ बम्बई से मिलने वाली गैस पर आधारित उर्वरक संयंत्रों की स्थापना की मांग की है; और

(घ) यदि हां, तो उस पर क्या कार्यवाही की गई है ।

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री हेमवती नंदन बहुगुणा) : : (क) इस समय गुजरात में कलोल स्थित एक यूनिट पूर्णतः फीड स्टाक के रूप में गैस पर कार्य कर रहा है जबकि बड़ौदा स्थित यूनिट गस और नेफ्था दोनों फीड स्टोकों का उपयोग करता है । महाराष्ट्र में ट्राम्बे स्थित प्लांट जो अमोनिया पर चल रहा है उसका भी गैस फीड स्टाक में परिवर्तन किया जा रहा है । इसके अतिरिक्त ट्राम्बे में कार्यान्वयनाधीन अमोनिया प्लांट (ट्राम्बे 1) भी गैस पर आधारित होगा ।

(ख) महाराष्ट्र (थाल) और गुजरात (नाडिरा) में एक गैस पर आधारित एक उर्वरक प्रायोजना स्थापित करने का प्रस्ताव है ।

(ग) जी हां ।

(घ) विभिन्न तकनीकी आर्थिक घटकों जिनमें फीड स्टाक की निकटता, इन्फ्रास्ट्रक्चर सुविधाओं की उपलब्धि उपभोक्ता क्षेत्र की निकटता आदि सम्मिलित होते हैं पर विचार करने के पश्चात् उर्वरक प्रायोजना के स्थल निर्धारण के संबंध में निर्णय किया जाता है । वाम्बेहाई जैसी संरचनाओं से गैस की निश्चित रूप से उपलब्धि के आधार पर तथा विशेषज्ञ दल की इस सिफारिश कि तटीय सुविधाओं के समीप उर्वरकों का उत्पादन करना सस्ता पड़ेगा, बजाए इसके कि गैस का उपभोक्ता क्षेत्र तक उर्वरकों के उत्पादन के लिए परिवहन किया जाए पर सरकार ने यह निश्चय किया है कि गैस पर आधारित दोनों उर्वरक प्लांट महाराष्ट्र में थाल बैलपुर और गुजरात में नडिया में स्थापित किए जाएं । अब पश्चिमी तट की सभी संरचनाओं से और अधिक गैस उपलब्ध होने के संकेत हैं इन संकेतों के सम्बन्ध में अतिरिक्त उर्वरक क्षमता की आयोजना करते समय राजस्थान, मध्य प्रदेश उत्तर प्रदेश और अन्य राज्यों के सुझावों को ध्यान में रखी जायेगा ।

Casual Cameramen in Delhi T.V. Centre

5877. DR. BIJOY MONDAL: Will Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of casual cameramen working at Delhi T.V. Centre and in Upgrah T.V. Centre at Delhi since 1976 those who have completed about 400 days;

(b) the particulars of the casual cameramen who were selected at Delhi Doordarshan Kendra in 1977 but have not been issued appointment letters so far and when they are likely to be appointed;

(c) whether any representation has been received from these cameramen; if so, facts and the decision taken thereon;

(d) the number of posts of cameramen lying vacant at Delhi T.V. Centre and how many were filled during the period April, 1977 to March, 1979; and

(e) reasons for filling the vacant posts of cameramen by transfers till a decision about the already selected cameramen is taken by Government?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) There is no casual Cameraman working at present at Delhi T.V. Centre and in Upgrah Doordarshan Kendra Delhi since 1976 who has completed 400 days.

(b) All casual Cameramen so selected have been issued appointment letters.

(c) Yes, Sir. As stated above, appointment letters have already been issued to the casual Cameramen.

(d) None the number of vacancies filled during the period April 1977 to March 1979 was eight.

(e) Only one vacancy of Cameraman at Doordarshan Kendra, Delhi was filled by transfer but this was on compassionate grounds.

Advertisement of "Thums Up" on AIR and Doordarshan

5878. SHRI BIRENDRA PRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) when did the first advertisement of Thums Up as a "Refreshing Cola" appear on AIR or Doordarshan; and

(b) when was this advertisement screened by the Committee to check whether it conforms to the Code for Commercial Advertising?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The first advertisement of 'Thums Up' as a 'Refresing Cola' was telecast by Doordarshan on 16th April, 1978 and Broadcast by A. I. R. on 2nd July, 1978.

(b) Doordarshan examined the advertisement in the first week of April, 1978 and AIR in the third week of June, 1978.

Shifting of Office of IDPL

5879. SHRI MAHI LAL:

SHRI KACHARULAL HEMRAJ JAIN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether C.P.D. Office of I.D.P.L. situated in South Extension, New Delhi is going to be shifted to Gurgaon in the month of May, 1979;

(b) whether it is a fact that more than 80 per cent employees who are residents of Delhi/New Delhi, will be adversely affected and financially put to loss because of shifting the office of the I.D.P.L.; and

(c) if so, whether with a view to ameliorate the difficulties of the employees it is proposed to find an alternative accommodation for this C.P.D. Office of the I.D.P.L. in Delhi/New Delhi?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The Head Office of the Indian Drugs and Pharmaceuticals Ltd. (IDPL) and its Marketing Division are expected to be shifted to Dundahera, District Gurgan in April, 1979. The office of the Chief of Personnel Department (CPD) is one of the divisions in the Head Office of IDPL.

(b) While the employees may have to travel longer distances, IDPL have to shift from their present location as it had been declared a non-commercial area and no suitable alternative accommodation was available elsewhere in New Delhi. Hence, there was no alternative but to relocate these offices near IDPL's factory in District Gurgaon.

(c) No, Sir.

Inspection of Accounts of M/s Swadeshi Polytex Limited

5880. SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether inspection of the company's books of accounts of M/s. Swadeshi Polytex Limited, Ghaziabad, ordered under Section 209-A of the Companies Act, 1956 has been completed and if so, findings thereof; and

(b) action proposed to be taken against the management and if not, reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The inspection of books of account under section 209A of the Com-